

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE THE CHIEF JUSTICE MR. SOUMEN SEN
&
THE HONOURABLE MR. JUSTICE SYAM KUMAR V.M.

Thursday, the 18th day of June 2026 / 28th Jyaishta, 1948
WP(PIL) NO. 104 OF 2026(S)

SUO MOTU

RESPONDENTS:

1. UNION OF INDIA, REPRESENTED BY THE CABINET SECRETARY, CENTRAL SECRETARIAT, NEW DELHI
2. STATE OF KERALA, REPRESENTED BY THE CHIEF SECRETARY, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM - 695001
3. THE STATE POLICE CHIEF, POLICE HEADQUARTERS, VAZHUTHACAUD, THIRUVANANTHAPURAM - 695010
4. THE DEPUTY CHIEF CONTROLLER OF EXPLOSIVES, ERNAKULAM SUB CIRCLE OFFICE, C 2 THIRD FLOOR, CGO COMPLEX, KAKKANAD, ERNAKULAM - 682030
5. THE DISTRICT COLLECTOR AND DISTRICT MAGISTRATE, COLLECTORATE, AYYANTHOLE, THRISSUR - 680003
6. THE ADDITIONAL DISTRICT MAGISTRATE, COLLECTORATE, AYYANTHOLE, THRISSUR - 680003
7. THE CITY POLICE COMMISSIONER, OFFICE OF THE CITY POLICE COMMISSIONER, RAMAVARMAPURAM, THRISSUR - 680631
8. THE LABOUR COMMISSIONER, OFFICE OF THE LABOUR COMMISSIONER, VIKAS BHAVAN P.O., THIRUVANANTHAPURAM - 695033
9. COCHIN DEVASWOM BOARD, REPRESENTED BY ITS SECRETARY, DEVASWOM BOARD BUILDING, SWARAJ ROUND NORTH, THRISSUR, KERALA - 680001
10. THIRUVAMBADY DEVASWOM COMMITTEE, REPRESENTED BY ITS SECRETARY, THIRUVAMBADY TEMPLE OFFICE, THRISSUR - 680001
11. PARAMIEKKAVU DEVASWOM COMMITTEE, REPRESENTED BY ITS SECRETARY, PARAMIEKKAVU TEMPLE OFFICE, THRISSUR - 680001

This writ petition again coming on for admission upon perusing the petition and the affidavit filed in support of WP(PIL), this Court's order dated 19/05/2026 and the court passed the following:

P.T.O.

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THURSDAY, THE 18TH DAY OF JUNE 2026

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SUO MOTU PROCEEDINGS

VS

UNION OF INDIA & OTHERS

ADVS FOR PETITIONER/S:

SUO MOTU PROCEEDINGS (IN PERSON)

ADVS FOR RESPONDENT/S:

SRI.C.DINESH, SHRI.SHIBU JOSEPH, SMT.VRINDA BABU, SHRI.AMAN
MANZoor, SHRI.SARATH VISWANATHAN, SHRI.KEVIN JOSE SHIBU,
SHRI.JOSEPH FRANCIS



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Soumen Sen, C.J. & Syam Kumar V.M., J.

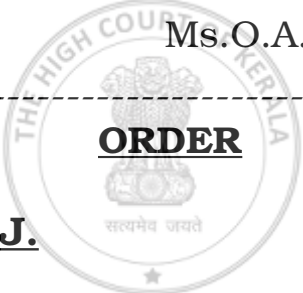
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W.P.(PIL)No.104 of 2026

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Dated this the 18th day of June, 2026Appearance:

For the respondents : Mr.K.P.Sudheer, SC - R1
 Mr.P.Sreekumar (Sr.), ASGI -
 R1, R4
 Mr.Shibu Joseph - R11
 Ms.O.A.Nuriya, Sr.GP



ORDER

Syam Kumar V.M., J.

The learned Additional Solicitor General of India appearing for the 1st respondent submits that a detailed counter affidavit would be placed on record covering all relevant aspects of the matter including the question of compensation to be provided to the family members of the deceased persons.

2. The learned Government Pleader appearing for respondents 2 to 8 submits that a detailed counter affidavit would be filed pointing out the steps taken so as to ensure

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that such incidents are not repeated in future and also addressing the steps taken to rehabilitate as well as to provide compensation for those who lost their near and dear ones in the incident .

3. Three weeks time period is granted in the said respect. Affidavits shall be filed within the said period after serving copies on the other parties.

4. Post the matter on 16th July 2026.



Sd/-

Soumen Sen
Chief Justice

Sd/-

Syam Kumar V.M.
Judge

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